

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, 234/4 A.J.C Bose Road Nizam Palace Kolkata**

ORDER SHEET

COURT NO.: 1

27.08.2018

O.A./350/672/2018
(SB)

TOTA RANI GOPE
-V/S-
S E RAILWAY

ITEM NO:4

FOR APPLICANTS(S) Adv. : Ms. T. Maity

FOR RESPONDENTS(S) Adv.: None

Notes of The Registry	Order of The Tribunal
	<p><u>ORDER (ORAL)</u></p> <p><u>Mr. A.K Patnaik, Member (J):</u></p> <p>Heard Ms. T. Maity, ld. counsel appearing for the applicant. None appeared on behalf of the respondents.</p> <p>2. This O.A has been filed under Section 19 of the Administrative Tribunals Act, 1985 seeking the following prayers:</p> <p>“ a) to pass an order directing upon the respondents to consider the representation dated 22.02.2018 and release the pension as per rule.</p> <p>b) Cost</p> <p>c) Any other order or orders and/ or direction or directions as to their Lordships may seem fit and proper.”</p> <p>3. The brief facts of the case as narrated by Ms. T. Maity, ld. counsel for the applicant are that the applicant Smt. Tota Rani Gope was appointed to the post of F/Safaiwala, in Department of Medical, South Eastern Railway, Kharagpur Division on 03.02.2003 and the applicant was retired from service on 31.12.2014, but till today she has not received her pensionary benefits from the Department. Ld. counsel further submits that the applicant preferred a representation before the authorities on 22.02.2018 (Annexure A/3) regarding sanction of</p>

pension and the same is still pending before the authorities for consideration.

4. Ms. T. Maity, Id. counsel for the applicant submitted that the applicant would be satisfied for the present if a direction is given to the Respondent No. 2 or any other competent authority to consider her representation, dated 22.02.2018 (Annexure A/3), as per rules and regulations within a specific time frame.

Though no notice has been issued to the respondents, I find that it would not be prejudicial to either of the sides if such prayer of the Id. counsel for the applicant is allowed.

6. Accordingly, the Respondent No. 2, i.e the Divisional Railway Manager, South Eastern Railway, Kharagpur Division or any other competent authority is directed to consider and dispose of the representation of the applicant, dated 22.02.2018 (Annexure A/3), keeping in view the rules and guidelines governing the fields within a period of 6 weeks from the date of receipt of a copy of this order and communicated the decision to the applicant forthwith.

7. Though I have not gone into the merit of the matter, after such consideration, if the applicant is found to be entitled to the benefits as claimed in this matter, she may be granted the same within a further period of 3 months from the date of taking decision in the matter.

8. With the above observations and directions, the O.A stands disposed of. No cost.

(A.K. PATNAIK)
MEMBER (J)

SS